

(b) whether the new seeds developed are available to public and if so, the quantum and sources of supply for the public;

(c) whether BARC had made similar "breakthroughs" earlier and if so, details thereof and quantum of seeds released so far; and

(d) whether Government are also aware of similar claims of breakthroughs and near "breakthroughs" by ICAR and whether Government will furnish details of R and D results, indicating the field application of these findings for important field crops?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) BARC has been using radiations to bring about genetic improvement in pulses, oil seeds and cereals. As a result, several new varieties have been developed in Arhar (Tur), Moong, Urid, Groundnut and Jute. Arhar varieties Trombay-Vishakha 1, TAT-10, Mung TAP-7 and Jut TKJ-40 have been notified by the Ministry of Agriculture, Govt. of India. Urid TAF-1 and groundnut variety TG-17 have been approved for release by the Maharashtra State Seed Committee. Groundnut varieties TG-3 and TG-14 have been approved by the Kerala State Seed Committee. TAT-5 variety of Arhar has been identified for North Plain West Zone by the All India Coordinated Programme on Pulses. Rice cultures developed at BARC are in mini-kit trials in Maharashtra and Andhra Pradesh.

(b) Seeds of new varieties approved by Central or State Seed Committee are multiplied by the National and State Seed Corporations for distribution to the farmers. For pulses and groundnut, BARC Punjabrao Krishi Vidyapeeth (PKV), Akola, Mahatma Phule Krishi Vidyapeeth (MPKV) Rahuri in Maharashtra, and for Jute Orissa University of Agriculture and Technology produce the breeder's and foundation seed of these varieties. Seeds are available to the public through the Seed Corporations and Agricultural Universities. About 36,000 KG seed of Arhar (T-Vishakha-1), 45,000 KG of Mung, TAP-7 was produced by PKV,

Akola and Maharashtra State Seed Corporation during 1984.

(c) Groundnut variety TG-1 was approved by the Central Varieties Release Committee in 1973. It is a large seeded variety suitable for HPS (Hand-picked selection) export. Its seed multiplication programme was taken up by the National Seed Corporation. Vanaspati Manufacturers Association, (VMA) and Indian Oilseed Produce Exporters Association (IOPEA). Because of restrictions on the export of groundnut including bold-seed types, seed multiplication was not continued by IOPEA. According to VMA reports, 1,40,683 KG and 37,000 KG seed of Trombay groundnut varieties was distributed during 1980 and 1981 respectively.

(d) All new crop varieties developed in the country are tested under the coordinated research programme of ICAR. This part of the question relates to ICAR Agriculture Ministry.

12.00 hrs.

[English]

PAPERS LAID ON THE TABLE

Notification under Air Corporation's Act, 1958, Annual Report, Annual Accounts and Review on the Working Indian Airlines for 1983-84 and Statement for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : I beg to lay on the Table.

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporations Act, 1958 :—

(i) The Indian Airlines (Flying Crew) Service (Amendment) Regulations, 1984 published in Notification No. Fin/Rules/38/2 in Gazette of India dated the 29th September, 1984 together with an explanatory note.

(ii) The Indian Airlines (Elying Crew) Service (Amendment) Regulations, 1984 published in Notification No. Fin/Rules/37/in Gazette of India dated the 15th September, 1984 together with an explanatory note.

(iii) The Indian Airlines (Flying Crew) Service (Amendment) Regulations, 1984 published in Notification No. Fine/Rules/73/3/987 in Gazette of India dated the 15th December, 1984 together with an explanatory note.

[Placed in Library. See No. LT-508/85]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1983-84 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1983-84 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1983-84.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-509/85]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) A statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1983-84,

(ii) Annual Report of the India

Tourism Development Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-510/85]

— — —
(Interruptions)

MR. SPEAKER : What has happened ?

PROF. MADHU DANDAVATE (Rajapur) : In Gujarat there is a serious situation. Army has been deployed there.

MR. SPEAKER : I have already admitted a Calling Attention for tomorrow.

PROF. MADHU DANDAVATE : I would like the Home Minister to make a statement. (Interruptions)

MR. SPEAKER : I have already allowed a Calling Attention for tomorrow.

(Interruptions)

PROF. MADHU DANDAVATE : We cannot hear what you are saying.

MR. SPEAKER : We have already admitted a Calling Attention for tomorrow. He is going to...

SHRI NARAYAN CHOUBEY (Midnapore) : Why not a discussion under Rule 193 ?

MR. SPEAKER : If you want that...

(Interruptions)

SHRI K.P. UNNIKRISHNAN (Badagara) : The Prime Minister wants to say something. (Interruptions)

MR. SPEAKER : I am saying something ?

PROF. MADHU DANDAVATE : There is an agitation there and the Army is deployed... (Interruptions)

MR. SPEAKER : Listen to me please. Why do you not listen to me ?

PROF. MADHU DANDAVATE : You are not listening to me.

MR. SPEAKER : I have already listened. I was only replying to you. The Home Minister has left for Ahmedabad just now and when he comes back we can have the Calling Attention. If you want to have a statement from him, we can have it and then we can have a discussion. If you like, we can have a Calling Attention.

SHRI AMAL DATTA (Diamand Harbour) : We want an adjournment motion.

PROF. MADHU DANDAVATE : Induction of the Army calls for an adjournment motion. Is into a serious matter ? It calls for an adjournment motion.

MR. SPEAKER : No adjournment motion.

SHRI AMAL DATTA : What are the criteria for ad adjournment motion ?

(Interruptions)

MR. SPEAKER : He is already making a statement.

PROF. MADHU DANDAVATE : On the very land of Mahatma Gandhi, anti-reservation agitation is going on, and Army had to be called. Is it not a serious matter ?

(Interruptions)

MR. SPEAKER : Nothing is going on record.

*(Interruptions)**

MR. SPEAKER : I have already asked him, he is willing. No adjournment motion.

(Interruptions)

MR. SPEAKER : We can agree to Mr. Choubey's suggestion and you can have a discussion under Rule 193.

PROF. MADHU DANDAVATE : That will entail us to press for an adjournment motion. What is the norm for an adjournment motion ?

MR. SPEAKER : It is a State subject. He has to go, find out and come back.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : As the Members are aware, the situation in Gujarat has turned serious

and we have sent the Home Minister to Gujarat for a first hand evaluation of the position there. He would have gone earlier, but as he had the Question Hour here and as the situation was reportedly under control this morning we thought it did not matter if he was delayed by an hour. Straight from here he is going to the airport and he will be going to Gujarat. He will come back and we will inform you of his report.

PROF. MADHU DANDAVATE : Do you expect a statement on the return of the Home Minister ?

SHRI RAJIV GANDHI : We will give you a statement. But you must keep in mind that certain matters which are State subjects should be kept as State subjects.

PROF. MADHU DANDAVATE : Deployment of Army is a serious matter. It is a Central subject.

MR. SPEAKER : Army was called in because...*(Interruptions)*

PROF. MADHU DANDAVATE : His position is acceptable to us. But he should not say that it is a State subject. Deployment of Army is a Central subject.

MR. SPEAKER : Army is called in...

(Interruptions)

MR. SPEAKER : Nothing goes on record.

SHRI RAJIV GANDHI : Will you permit us to discuss matters pertaining to law and order in other States as well ?

PROF. MADHU DANDAVATE : When the Army was deployed in Punjab it was taken up by the Government, and it was accepted. *(Interruptions)*

I will be happy if the Home Minister makes statement.

[*Translation*]

SHRI RAJIV GANDHI : I have already said about it, but I want to tell you only this...*(Interruptions)*

[English]

PROF. MADHU DANDAVATE : Do not bring in the State subject, because deployment of Army is a Central subject.

MR. SPEAKER : That is for the help of the personnel there.

SHRI AMAL DATTA : I have raised a matter about a bogus degree.

MR. SPEAKER : It is under my consideration.

Shti Khurshid Alam Khan.

82.05 hrs.

PAPERS LAID ON THE TABLE—*Contd*

[English]

Annual Report and Annual Accounts of Indian Society of International Law, New Delhi for 1983-84

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1983-84.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1983-84 together with Audit Report thereon.

[Placed in Library. See. No. LT-511/85]

PROF. K.K. TEWARY (Buxar) : I have a couple of points. Yesterday, you made some very important observations about the activities and the statements of certain Akali leaders. It is unfortunate that the important national dailies like The Times of India, The Statesman and the Indian Express which are published from Delhi, have blacked out your observations. The matter concerned the lives of the Prime Minister and the President of India. I seek your observation as to how the proceedings of this House are covered.

MR. SPEAKER : It is the discretion of the press. There is freedom of the press. Whether it is negative or positive it is their outlook. What can I say about it. If a nationalist point of view is taken by them, it is well and good. If it is not there, it is for them. What can I do ?

PROF. K.K. TEWARY : You have made an observation—the Prime Minister also said—about the Gujarat affair... (Interruptions) In West Bengal the State Government has given a call for *rail roko*..

(Interruptions)

MR. SPEAKER : No.

PROF. K.K. TEWARI : We want to have a debate on what has been happening in West Bengal.

SHRI SUDINI JAIPAL REDDY (Mahbubnagar) : About loans to Rajendra Sethia...

MR. SPEAKER : We will do it. I have already promised. Why are you getting up ? We will have a discussion on this.

SHRI V. SOBHANEDREESWARA RAO (Vijaywada) : I gave a notice under rule 184 about unremunerative prices and it is coming under Rule 193...

MR. SPEAKER : We will see.

[Translation]

SHRI KALI PRASAD PANDEY (Gopalganj) : Mr. Speaker, Sir, I had given you a notice under Rule 388.

MR. SPEAKER : That has lapsed now.

SHRI KALI PRASAD PANDEY : I was sitting on the back bench, I was shouting, but you did not hear. I am a new Member.

I would like to say that an Indian plane was hijacked to a foreign country where the hijackers are being tried. In these circumstances, an organisation of our country has announced that a team from India would be sent there to plead the case of the hijackers in the court there. It is a question of the future of the country. I would request our Home Minister that he

should disclose the name of that organization as also the action being taken by the Government in this regard. So far as that organisation is concerned, M.P. should be aware of it and we should be informed as to what action is being taken by the Government in this regard.

[English]

PROF. K.K. TEWARY : Yesterday, you directed the Government to make a statement on the happenings in Punjab and arrest of extremists in the U.K. and what the Akali leaders have been saying. But there is no response from the Government. Then there is the Gujrat affair...

MR. SPEAKER : I have already observed on it. I think, the Home Minister has gone and he will be coming forward with a statement.

SHRIMATI GEETA MUKHERJEE (Panskura) : Yesterday, when the matter was raised by Tewaryji, you had made certain observations on the question of threat to the Prime Minister's life. Today in The Times of India a London based weekly's report has come—you might have seen it—where it has been said that a warning has been published that in the case of those Akali leaders who may seek a compromise, their families will be murdered and the London Police... (*Interrupted*)

MR. SPEAKER : All this will be covered in the Home Minister's statement.

12.06 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

[English]

Notifications under All India Services Act, 1951, Khuda Bakhsh Oriental Public Library

Board (Delegation of Financial Powers)

Regulations, 1984 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of

section 3 of the All India Services Act, 1951 :

- (i) The Indian Forest Service (Pay) Amendment Rules, 1985 published in Notification No. G.S.R. 94(E) in Gazette of India dated the 19th February, 1985.
- (ii) The Indian Administrative Service Fixation of Cadre Strength) (Second Amendment Regulations, 1985 published in Notification No. G.S.R. 106 in Gazette of India dated the 20th February, 1985.
- (iii) The Indian Administrative Service (Pay) Second Amendment Rules, 1985 published in Notification No. G.S.R. 107 in Gazette of India dated the 2nd February, 1985.
- (iv) The Indian Forest Service (Cadre) Second Amendment Rules, 1985 published in Notification No. G.S.R. 102(E) Gazette of India dated the 26th February, 1985.
- (v) The Indian Forest Service (Fixation of Cadre Strength) First Amendment Regulations, 1985 published in Notification No. G.S.R. 126(E) in Gazette of India dated the 28th February, 1985.
- (vi) The Indian Forest Service (Pay) Second Amendment Rules, 1985 published in Notification No. G.S.R. 127(E) in Gazette of India dated the 28th February, 1985.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1985 published in Notification No. G.S.R. 249 in Gazette of India dated the 9th March, 1985.
- (viii) The Indian Administrative Service (Pay) Third Amendment Rules, 1985 published in Notification No. G.S.R. 250 in

Gazette of India dated the 9th March, 1985.

- (ix) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1985 published in Notification No. G.S.R. 251 in Gazette of India dated the 9th March, 1985.

- (x) The Indian Police Service (Pay) First Amendment Rules, 1985, published in Notification No. G.S.R. 252 in Gazette of India dated the 9th March, 1985.

[Placed in Library. See No. LT-512/85]

- (2) A copy of the Khuda Bakhsh Oriental Public Library Board (Delegation of Financial Powers) Regulations, 1984 (Hindi and English versions) published in Notification No. II-KBL-Rcg (DEP)/84 in Gazette of India dated the 22nd December, 1984 under sub-section (4) of Section 28 of the Khuda Bakhsh Oriental Public Library Act, 1969.

[Placed in Library. See No. LT-513/85]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Control Board, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Control Board, New Delhi, for the year 1983-84.

[Placed in Library. See No. LT-514/58]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalayan Kendra, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalayan

Kendra, New Delhi, for the year 1983-84.

[Placed in Library. See No. LT-515/85]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1983-84.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1983-84 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1983-84.

[Placed in Library. See No. LT-516/85]

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-516/85]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employee's Consumer Co-operative Society Limited, New Delhi, for the year 1982-83.

[Placed in Library. See No. LT-517/85]

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-517/85]

- (9) A statement (Hindi and English versions) showing reasons for delay

in laying the *Annual Report and Audited Accounts of the Sahitya Akademi, New Delhi, for the year 1983-84.

[Placed in Library See No. LT-518/85]

Border Security Force (Assistant Commandants) Recruitment Rules, 1985, Sikh Gurudwaras Board (Election of Office Bearers and Executive Committees) (Amendment) Rules, 1985, Central Reserve Police Force (Amendment) Rules, 19:5 etc. etc.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRIMATI RAM DULARI SINHA) :
I beg to lay on the Table :

- (1) A copy of the Border Security Force (Assistant Commandants) Recruitment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 137 in Gazette of India dated the 9th February, 1985, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT-519/85]

- (2) A copy of the Sikh Gurudwara Board (Election of Officers Bearers and Executive Committee) (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 91 (E) in Gazette of India dated the 16th February, 1985 under sub-section (3) of section 146 of the Sikh Gurudwaras Act, 1925.

[Placed in Library. See No. LT-520/85]

- (3) A copy of the Central Reserve Police Force (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 117 (E) in Gazette of India dated the 28 February, 1985 issued under section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library See. No. LT-521/85]

- (4) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. F. 5/46/84-Home (P)

Estt. in Delhi Gazette dated the 23rd November, 1984, under sub-section (2) of section 148 of the Delhi Police Act, 1978.

[Placed in Library See No. LT-522/85]

- (5) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1982-83.

[Placed in Library. See No. LT-523/85]

Annual Reports and Reviews on the working of Tata Memorial Centre, Bombay for 1983-84, Indian Science Congress Association, Calcutta, for 1983-84, Tropical Meteorology, Pune for 1983-84, Bose Institute Calcutta for 1983-84 etc etc.

THE MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS
OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS
(SHRI SHIVRAJ V. PATIL) : I beg to lay
on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1983-84 along with Audied Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1983-84.

[Placed in Library. See No. LT-524/85]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1983-84.

[Placed in Library. See No. LT-525/85]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1983-84.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1983-84 together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1983-84.

[Placed in Library. See No. LT-526/85]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1983-84.

[Placed in Library. See No. LT-p27/85]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1983-84.

[Placed in Library. See No. LT-528/85]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1983-84 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working

of the Indian Association for the Cultivation of Science, Calcutta, for the year 1983-84.

[Placed in Library. See No. LT-529/85]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1983-84.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1983-84 together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1983-84.

[Placed in Library. See No. LT-530/85]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1983-84.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1983-84 together with Audit Report thereon.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1983-84.

[Placed in Library. See No. LT-531/85]

12.09 hrs.

ELECTION TO COMMITTEES

[English]

(i) Official Languages Committee

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRIMATI RAM DULARI SINHA) : I
beg to move :

“That in pursuance of sub-section (2)